

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 145/TT/2018

- Subject** : Approval of transmission tariff from COD to 31.3.2019 for 400 kV D/C Mahan-Sipat line alongwith associated bays at Mahan and Sipat and 2x50 MVAR line reactors at Sipat pooling Sub-station, 2x50 MVAR line reactors at Mahan pooling Sub-station and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay for 2009-14 period.
- Date of Hearing** : 24.5.2019
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner** : Essar Power Transmission Co. Ltd. (EPTCL)
- Respondents** : Essar Power M. P. Ltd. and 5 others
- Parties present** : Shri Alok Shankar, Advocate, EPTCL
Shri Mahip Singh, EPTCL
Shri Kush Singh, EPTCL
Shri Akhil Mehta, EPTCL
Ms. Shruti Verma, EPTCL
Shri Ravi Sharma, Advocate, MPPMCL

Record of Proceedings

Learned counsel of Essar Power Transmission Co. Ltd. (EPTCL) submitted that the instant assets achieved COD on 22.9.2018 and has filed the revised petition on the basis of the actual COD as per the directions of the Commission in RoP dated 24.5.2018,. However, MPPMCL has filed reply to the original petition. He submitted that all the information required for determination of tariff has been submitted and requested to grant tariff as prayed.

2. Learned counsel for MPPMCL requested for two weeks' time to file reply to the amended petition. Learned counsel for the petitioner submitted that he may be given time to file rejoinder to the reply to be filed by MPPMCL as well as to upload the additional information by way of an affidavit.

3. After hearing the parties, the Commission directed the petitioner to file the following information on affidavit with an advance copy to the beneficiaries by 17.6.2019:-

- (a) Copy of Investment Approval and RCE with cost break-up (Hard cost,



IDC, IEDC, Spares etc.) duly filled revised Form 5B.

- (b) Auditor's certificate for element-wise break up for the capital cost as on COD and Additional Capital Expenditure (i.e. land, building, transmission line, sub-station, communication system etc.)
- (c) Revised Form 5 indicating the amount for all the line items as per original estimate, RCE and actual capital cost, liability and variations.
- (d) The information submitted for claim towards IDC is not legible and most of the information is not available. The information regarding IDC computation should contain the date of drawl of loan amount, interest computation, capitalized IDC reconciling with the IDC claimed, IDC booked in P&L upto COD of Stage-II alongwith allocation of IDC pertaining to Stage-I and Stage-II. Furnish, the computation in editable excel format with computational links.
- (e) Details of initial spares capitalized and its discharge particulars separately for transmission line and sub-station (if any)
- (f) Form 4A submitted earlier does not show the flow of liability, hence revised Form 4A be furnished clearly indicating the flow of liability upto the period 31.3.2019.
- (g) The basis of apportionment of approved cost to each stage i.e. Stage-I and II.
- (h) Details of time over-run as per the format given below:-

Asset	Activity	Period of Activity				Reason(s) for time over-run alongwith periodicity/duration of time over-run being affected
		Planned		Achieved		
		From	To	From	To	
	LOA					
	Supplies (Structures, equipment etc.)					
	Civil works and Erection					
	Forest clearance					
	RoW issues					
	Any other activities for time over-run, if any					
	Testing and COD					

- (i) PERT and CPM chart based on actual COD should be submitted.



- (j) As per submission dated 22.4.2019 of Annexure-F, the capital cost upto COD is ₹197681.86, however as per Annexure-M, the capital cost as on COD is ₹183774.70 lakh. This variances needs to be clarified and further, the break-up of capital cost as per these two annexure also needs to be re-conciled.

4. The respondent, MPPMCL is permitted to file reply to the amended petition by 21.6.2019 with advance copy to the petitioner, who shall file its rejoinder, if any, and upload the additional information regarding ROW through affidavit by 28.6.2019 with copy to the respondents.

5. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

6. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

